- (b) if so, the facts and details thereof;
- (c) whether the Union Government has taken any steps to find out ways to address the problem; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) There is no such movement in Punjab. However, available reports suggest that Sikh militant groups especially those based abroad, continue to persist with their efforts to revive militancy in Punjab.

(c) and (d) The Government has adopted an integrated approach to counter such attempts which, *inter alia*, include sustained vigilance along the borders, strengthening of mechanisms for intelligence gathering and sharing; modernization and upgradation of police and security forces with advanced/sophisticated weapons etc. A close watch is maintained on the activities of various groups known to have been engaged in trying to foment terrorist activities in Punjab. In addition, pro-Khalistan terrorist outfits namely, Babbar Khalsa International, International Sikh Youth Federation, Khalistan Commando Force and Khalistan Zindabad Force continue to be banned under the Unlawful Activities (Prevention) Amendment Act, 2004.

Instruction to States/UTs to treat police complaints as FIRs

190. SHRIN.K. SINGH:

SHRIMATI SHOBHANA BHARTIA:

SHRIMATI T. RATNA BAI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government has recently instructed all the State Governments/UTs to ensure that all the complaints reaching police stations are treated as FIRs;
- (b) if so, whether the State Governments/police stations in the country are following the instructions of the Union Government;
 - (c) if so, the details thereof;
- (d) whether amendments in the Criminal Procedure Code would be made to make mandatory for all police stations to register the case; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (e) From time to time views have been expressed regarding mandatory registration of complaints received by police as FIRs. No final view has been taken by the Central Government. Government awaits the judgement of the Supreme Court in the case of Lalita Kumari Vs States of U.P. & Ors.